

National Company Law Tribunal

Allahabad Bench

CP NO.32/2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017**

**NAME OF THE COMPANY: M/S Carpo Electronics Limited & Bakers Agrifoods Private
Limited**

SECTION OF THE COMPANIES ACT: U/S 391 to 394 of Companies Act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	M K Bagli	OL ALD	ALD ALD	15/2/17
<u>2.</u>				

Order dated 15.02.2017

CP No.32/2016 M/s Carpo Electronics Limited & Bakers
Agrifoods Private Limited

The present case is received from the Hon'ble Allahabad High Court as transferred under Section 434 (1) of the Companies Act, 2013.

Today there is no representation from the company petitioner (Transferor or Transferee Company) The Ld. Official Liquidator is present and he brings to our notice that the report of the OL has already been filed in the present case.

Since it is a transferred matter, the Registry is directed to issue fresh notice to all the concerned parties. The matter be listed on 2nd March, 2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 15.02.2017